

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1153/92

Transfer Application No:

DATE OF DECISION 30.3.1995

Shri P.J.Deshpande

Petitioner

Shri S.P.Kulkarni

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri S.S.Karkera for Sh.P.M.Pradhan Advocate for the Respondent(s)

COURT:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member (A)

1. ~~whether Reporters of local papers may be allowed to see the Judgement?~~
2. To be referred to the Reporter or not? *~*
3. ~~whether their Lordships wish to see the fair copy of the Judgement?~~
4. Whether it needs to be circulated to other Benches of the Tribunal?

(P.P.SRIVASTAVA)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE CHAIRMAN

NS/

(S)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 1153/92

Shri Prashant Jivanrao Deshpande ... Applicant  
V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri S.P.Kulkarni  
Advocate  
for the Applicant

Shri S.S.Karkera  
for Shri P.M.Pradhan  
Advocate  
for the Respondents

ORAL JUDGEMENT

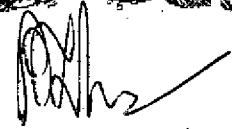
Dated: 30.3.1995

(PER: M.S.Deshpande, Vice Chairman)

By the present application the applicant has made 4 prayers. The applicant was appointed as EDDA from 22.12.1990. Thereafter, the selection process for appointing EDDA on regular basis was initiated and the Respondent No. 4 was selected. The applicant was not selected for that post and was not considered. He, therefore, moved the present application questioning appointment of Respondent No. 4 and by the interim order passed on 16.11.1992 the appointment of Respondent No. 4 was stayed. There is no appearance for Respondent No. 4 today. Although the applicant had made three other prayers, the learned counsel for the applicant pressed only prayer No. 8 (4) and the learned counsel for the respondents stated that the respondents have no objection to considering the applicant in the post of EDDA in the Post Office, Nerul if the Respondent No. 4 ~~does not~~ join pursuant to his selection within a reasonable period or appointment to any ~~nearby~~ Post Office.

2. In view of this, we direct that the respondents shall consider the applicant for the post of EDDA on regular basis in accordance with the rules in the Post Office, Nerul or in nearby Post Office should a vacancy arise. The applicant undertakes to vacate the post of EDDA as soon as he is asked to make room for Respondent No. 4.

Liberty to the respondents to engage the applicant in any other post of EDDA on casual basis.

  
(P.P. SRIVASTAVA)

MEMBER (A)

  
(M.S. DESHPANDE)

VICE CHAIRMAN

mrj.